

**GOVERNMENT OF INDIA  
MINISTRY OF PETROLEUM AND NATURAL GAS**

**RAJYA SABHA  
STARRED QUESTION NO.127  
ANSWERED ON 19<sup>th</sup> DECEMBER, 2022**

**CORPORATE SOCIAL RESPONSIBILITY (CSR) FUNDS SPENT BY ONGC**

**127 SHRI S. KALYANASUNDARAM :**

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the amount of Corporate Social Responsibility (CSR) funds spent by ONGC in the delta districts of Thanjavur, Tiruvarur, Nagapattinam, Pudukkottai, Cuddalore, Ariyalur and Mayiladuthurai, year-wise from the year 2019; and
- (b) whether Government has any proper oversight Committee for the selection of CSR projects in the delta districts and if so, the details thereof?

**ANSWER**

THE MINISTER OF PETROLEUM AND NATURAL GAS

(SHRI HARDEEP SINGH PURI)

- (a) & (b) A statement is laid on the table of the House.

\*\*\*\*

**STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO.127 TO BE ANSWERED ON 19.12.2022 REGARDING “CORPORATE SOCIAL RESPONSIBILITY (CSR) FUNDS SPENT BY ONGC” ASKED BY SHRI S. KALYANASUNDARAM, HON’BLE MP.**

(a) & (b) : Every company registered under Companies Act, 2013, with specified thresholds of turnover, or net worth, or net profit during immediately preceding financial year, is mandated to spend at least two percent of the average net profits made during the three immediately preceding financial years on welfare works under Corporate Social Responsibility (CSR). Such companies including ONGC as a part of their CSR, undertake CSR activities under the heads identified under Schedule VII of the Companies Act 2013 with special focus on Health (Nutrition, Sanitation, and Drinking Water), Education, Skill Development, Rural Development, Women Empowerment, Environment Oriented Initiatives and Care for the Elderly & Differently-abled Persons, around their work centers.

CSR is a Board-driven process, and the Board of the Company is empowered to plan, approve, execute, and monitor the CSR activities of the company based on the recommendations of its CSR Committee. CSR mandated companies are required to file details of CSR activities annually in MCA21 registry. Government monitors the compliance of CSR provisions through the disclosures made by the companies in the MCA 21 portal. Companies are required to make necessary disclosure in the financial statements regarding CSR including non-compliance. The existing legal provisions such as mandatory disclosures, accountability to the CSR Committee and the Board, and provisions for audit of account of the company provide the mechanism for monitoring CSR provisions.

The amount of CSR funds spent by ONGC in the delta districts of Thanjavur, Tiruvarur, Nagapattinam, Pudukkottai, Cuddalore, Ariyalur and Mayiladuthurai from 2019-20 to 2021-22 are as below :-

(Rs. in Lakh)			
<b>District</b>	<b>2019-20</b>	<b>2020-21</b>	<b>2021-22</b>
Thanjavur	256.32	25.76	52.83
Thiruvarur	1090.66	234.89	460.36
Nagapattinam	455.80	163.54	140.53
Pudukkottai	0.00	0.00	34.69
Cuddalore	30.98	8.00	0.00
Ariyalur	0.00	0.00	17.17
Mayiladuthurai	New District since 2020. Prior to this it was a part of Nagapattinam		38.03